

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:4464
ANSWERED ON:22.04.2013
CONTRACTORS UNDER EPFO
Kumar Shri Vishwa Mohan;Premdas Shri

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Employees' Provident Fund Organisation (EPFO) is considering to bring the Government contractors under the Provident Fund umbrella;
- (b) if so, the details thereof;
- (c) whether the EPFO is also considering to make major changes to the law governing statutory savings; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) & (b): The Employees' Provident Funds & Miscellaneous Provisions Act, 1952 applies to such classes of establishments which are notified by Government of India employing 20 or more employees in accordance with provision under Section 1(3) (b) of the Act.

By virtue of the above provision, the Act applies to contractors engaged in Government establishments in eligible cases.

(c) & (d): The matter of amending the EPF & MP Act, 1952 is under consideration.